

ITEM NO.42

COURT NO.11

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 9692-9693/2024

DEPUTY DIRECTOR, DIRECTORATE OF ENFORCEMENT

Appellant(s)

VERSUS

SHIV CHARAN & ORS.

Respondent(s)

[ONLY CRL.A. NO. 2925/2025 IS LISTED UNDER THIS ITEM.]

WITH

Crl.A. No. 2925/2025 (II-A)

Date : 02-07-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) Mr. S. D. Sanjay, A.S.G.
Mr. Sarthak Karol, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Parantap Singh, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Divya S. Rao, Adv.
Mr. Shyam Bhageria, Adv.

For Respondent(s) Mr. Siddharth Agarwal, Sr. Adv.
Mr. Madhav Khurana, Adv.
Mr. Vinayak Bhandari, Adv.
Mr. Teeksh Singhal, Adv.
Ms. Silpa Nair, Adv.
Ms. Bhavi Vora, Adv.
Mr. Arnav Narain, AOR

Mr. Sidharth Luthra, Sr. Adv.
Mr. Gautam Khazanchi, Adv.
Mr. Vipul Kumar, AOR
Ms. Anshala Verma, Adv.
Mr. Prajwal Tiwari, Adv.

Mr. Ravi Raghunath, AOR

Mr. Sudarshan Lamba, AOR
Mr. Annam Venkatesh, Adv.
Ms. Kanu Agrawal, Adv.

Mr. Saurav Roy, Adv.
Ms. Rajeshwari Shankar, Adv.

Mr. Anupam Singh , AOR

UPON hearing the counsel the Court made the following
O R D E R

CRL.A. NO.2925/2025:

On the last occasion, we directed Mr. S.D. Sanjay, learned Additional Solicitor General appearing for the appellant to get instructions as to whether the proposal made on behalf of respondent No.2 that a sum of Rs.520.8 Crores would be accepted in view of the attachment.

Learned Additional Solicitor General, on instructions, fairly submits that the aforesaid suggestion made is acceptable.

Accordingly, instead of an order of attachment, we direct the respondent No.2 to deposit the aforesaid amount of Rs.520.8 crores with the appellant, within a period of four weeks from the date of receipt of the copy of this order. The aforesaid amount shall be deposited in an interest bearing account by the appellant without prejudice to the contention of the parties concerned, and subject to the further orders to be passed.

Needless to state that there shall be no attachment in view of the above order passed.

List the appeal along with C.A. Nos. 9692-9693/2024.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR